

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP-1151/2016

IN THE MATTER OF:

RKG International Pvt. Ltd. Applicant/petitioner
Vs.
Delhi Forge Ltd. & Anr. Respondents

Order under Section 433(e), 434 & 439 of the Companies Act

Order delivered on 24.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner : Mr. Ankit Singal, Ms. Zinneha Mehta
Advocates
For the Respondent :

ORDER

Notice to show cause to the respondent why the petition be not admitted. Dasti as well.

List the matter on 28th August, 2017.

Sd/-
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-
(DEEPA KRISHAN)
MEMBER(TECHNICAL)

24.07.2017
V. Sethi